Written Answers to		[25 APR., 2013]		Unstarred Questions 119		
1	2	3	4	5	6	7
18.	Kerala	53	26205	2475	15510	15510
19.	Lakshadweep		0	0	0	0
20.	Madhya Pradesh	56	22998	8430	1543	0
21.	Maharashtra	127	109612	20897	22541	8023
22.	Manipur	7	4214	368	2461	2461
23.	Meghalaya	3	912	400	48	36
24.	Mizoram	11	2550	746	1204	1204
25.	Nagaland	4	3431	240	480	0
26.	Odisha	38	13097	4892	4229	4229
27.	Puducherry	1	432	216	0	0
28.	Punjab	16	10911	3694	702	0
29.	Rajasthan	67	46437	18107	8522	2872
30.	Sikkim	1	39	39	0	0
31.	Tamil Nadu	94	37715	3749	28765	28665
32.	Tripura	5	3115	308	2307	2307
33.	Uttar Pradesh	164	47399	20293	16512	18272
34.	Uttarakhand	22	5410	2207	1272	763
35.	West Bengal	95	.52666	5646	40422	40422
	Grand Total:	1083	562840	130486	210770	157526

Real Estate Regulator Bill

3300. SHRI M.P. ACHUTHAN: SHRI D. RAJA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether Government has a proposal under consideration to bring a Real Estate Regulator Bill to protect home buyers; and
- (b) if so, the details thereof and by when it is likely to be introduced and passed in the Parliament?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI AJAY MAKEN): (a) and (b) In order to bring in transparency, provide a uniform regulatory environment and enforce disclosure, fair practice and accountability norms in buying and selling of the residential properties, the Ministry of Housing and Urban Poverty Alleviation has drafted a Real Estate (Regulation and Development) Bill in consultation with all stakeholders *viz.*, Central Government Ministries, State/Union Territory Governments, Consumer Welfare Associations, Real Estate Developers' Associations, etc.

The said Bill seeks compulsory registration and public disclosure of Real Estate housing projects above a threshold, and provides for establishment of a 'Real Estate Regulatory Authority' and 'Real Estate Appellate Tribunal' in each State with specified functions, powers, and responsibilities to ensure transparency, quick redressal of grievances and resolution of disputes.

The Bill is under consideration. However, no time-frame for its introduction in Parliament can be assigned at this juncture.

Problems of Keralites in Saudi Arabia

3301. SHRI M.P. ACHUTHAN:

SHRI D. RAJA:

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the fact that thousands of Indians particularly Keralites working in Saudi Arabia have started coming back losing their jobs following the strict implementation of its labour policy known as Nitaquat which mandates that 5 to 25 per cent staff of a private company with minimum 49 employees must be Saudis;
- (b) if so, the details of the workers who have come back so far; State-wise; and
 - (c) the measures that are being taken for their rehabilitation in the country?